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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL

PRESENT: HON'BLE SHRI BINOD KUMAR SINHA – MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.12.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA NO .1115/2019 in CP(IB) NO. 584/9/HDB/2019
NAME OF THE COMPANY	Photon Energy Systems Ltd
NAME OF THE PETITIONER(S)	Nuevosol Energy Pvt Ltd
NAME OF THE RESPONDENT(S)	Photon Energy Systems Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
DURGA BOSE GRANDHAM FOR OC	ADV.	9989006662	G. P. Bose


Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Tarun K.	Adv.	9867307200	TK.

ORDER

Counsel representing both sides are present. Counsel for the Petitioner present and filed a memo seeking leave of this Adjudicating Authority to withdraw the Petition. Memo is taken on record which forms part of the order. Permission is accorded. CP (IB) No.584/9/HDB/2019 is closed as withdrawn vide separate order. Accordingly, IA No.1115/2019 stand closed.


MEMBER TECHNICAL


MEMBER JUDICIAL

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CP (IB) No.584/09/HDB/2019
Under section 9 of IB Code, 2016,
Read with Rule 6 of the Insolvency and Bankruptcy
(Application to Adjudicating Authority), Rules, 2016.

In the matter of :-
M/s. Photon Energy systems Private Limited

Between:

M/s Nuevosol Energy Private Limited
Registered Office:
First Floor, Mahi Towers, 19, Gafoor Nagar,
Vittal Rao Nagar, Madhapur,
Hyderabad, Telangana 500081.

...Petitioner/
Operational Creditor

And

M/s. Photon Energy Systems Private Limited
Plot No.775-K,
Road No.45, Jubilee Hills,
Hyderabad - 500033.

...Respondent/
Corporate Debtor

Date of order: 20.12.2019.

**Coram: Shri. K. Anantha Padmanabha Swamy, Member Judicial.
Dr. Binod Kumar Sinha, Member Technical.**

Parties/Counsels present:

For the Operational Creditor: Mr. Durga Bose Gandham, Ms. Altaf
Fathima, Ms. Aprajitha Tripathi, Ms.
Poojitha Babbepalli, Counsels

For the Corporate Debtor: Mr. Rohit Pogula, Mr. Tarun Kovvali,
Mr. M.Saichand, Counsels

Per: Shri. K. Anantha Padmanabha Swamy, Member Judicial.

ORDER

1. The present petition is a Company Petition filed by M/s Nuevosol Energy Private Limited (in short, '**Petitioner/Operational Creditor**') against M/s. Photon Energy Systems Private Limited (in short, '**Respondent/Corporate Debtor**') under section 9 of the Insolvency

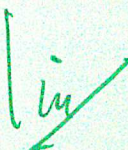

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and Bankruptcy Code 2016 (in short, **I & B Code 2016**) read with Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (for brevity, '**IB Rules 2016**').

2. During the hearing held on 20.12.2019, both parties filed joint memo of settlement dated 20.12.2019 and counsel for the Petitioner prayed leave of this Adjudicating Authority to withdraw the present petition.
3. The said joint memo is taken on record which forms part of this order. Permission is granted for withdrawing the instant petition under rule 8 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.
4. In view of the above, CP (IB) No.584/09/HDB/2019 is hereby closed as withdrawn.


Dr. BINOD KUMAR SINHA
MEMBER TECHNICAL


K.ANANTHA PADMANABHA SWAMY
MEMBER JUDICIAL

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